

Cancellation of Driving Licences of Taxis and Scooters

7185. SHRI ARJUN SETHI:
SHRI R. K. MHALGI:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that most of the drivers of taxis and scooter rickshas in Delhi are choosy about places to go and refuse to carry the passengers;

(b) whether the police is authorised to impound the vehicles and cancel the driving Licences and permits of such drivers;

(c) whether some cases of such nature are pending in Delhi courts at present; and

(d) if so, what steps Government propose to take for quick disposal of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):

(a) Delhi Administration have intimated that complaints are sometimes received regarding refusal by taxis and auto-rickshaw drivers. However since fares of taxis and auto-rickshaws were last revised on 10-6-80, no such complaint has been received.

(b) No, Sir.

(c) Yes, Sir.

(d) In the interest of speedy disposal of cases, the Delhi Administration has increased the number of Mobile Courts.

Unused Dredger in Port Blair

7184. SHRI S. A. DORAI SEBASTAIN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether a dredger is lying unused for many years at Port Blair and if so, the reasons thereof;

(b) whether six vessels—Kadatala, Gomti, Narmada, Sambur, Chittal & Chinkara—bought at a cost of Rs. 3 crores by the Andamans Administration have been found defective; and

(c) if so, the action taken for claiming damages from the suppliers?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):

(a) The Andaman Administration has reported that a dredger named 'D. V. Sankwas' purchased in 1971 was laid up in 1975 due to damage of one of the gears. Efforts to procure it through the manufacturers did not materialise and later the gear was manufactured locally and found to work satisfactorily. The vessel could not be operated as there was no Dredging Master and the Asstt. Harbour Master under whose supervision the vessel was being operated had proceeded on pre-mature retirement in June 1979. Recently one of the Lubricant oil pipes of gear box has been broken and efforts are being made to procure it and make the dredger operational.

(b) and (c) Six vessels have been bought for the Andaman Administration, and these vessels were certified sea-worthy by the competent authority. However, a minor defect was found during the guarantee period of a vessel M.V.F. Kadatala but this has been reported to have been rectified by the suppliers under Guarantee Clause of the Agreement.

Amendments in Existing Labour Laws

7185. SHRI DAULATSINHJI JADEJA: Will the Minister of LABOUR be pleased to state:

(a) whether Government are considering to bring certain amendments in the existing labour laws; and